

(c) whether it is a fact that his investigation was started on the basis of CAG report, which indicated that irregularities were found on oil and gas blocks allotted to Cairn India, Reliance and BG for their contracts on their blocks; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) and (b) Yes Sir, the CVC is investigating the issues pertaining to extension of contract period in exploration projects to favour contractors; showing bias towards RIL on KG Basin pricing issue and increase in capital expenditure; arbitrary decision in imposition of penalties, issue of clearances in exploration contracts; and irregularities in engagement of companies for seismic speculative survey. As per the information received from CVC, CBI has also registered 3 Preliminary Inquiries on 26-11-2009 and one Regular Case on 30-6-2011.

(c) and (d) The aforesaid investigations were initiated before the report of CAG was received.

Supply network of PNG in the country

†127. SHRI RAGHUNANDAN SHARMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the district of the country where Piped Natural Gas (PNG) is being supplied and the cities where this supply will commence in next year;

(b) the details of the schemes for supply of PNG in Madhya Pradesh; and

(c) the time by when it is proposed to start the supply of PNG to every district of the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) and (b) As per information provided by Petroleum and Natural Gas Regulatory Board (PNGRB), the details of Geographical Areas (GAs) in which PNG is being supplied in the country, including Madhya Pradesh, are given in Statement (*See below*).

(c) The Petroleum and Natural Gas Regulatory Board (PNGRB) established under the Petroleum and Natural Gas Regulatory Board Act 2006, grants authorization for City and Local Area Natural Gas Distribution Networks in accordance with the provisions of the said Act and the PNGRB (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Network) Regulations, 2008. PNGRB has envisaged a roll out plan of CGD network development through competitive bidding in more than 300 possible geographical areas over the next five years in the country, including the State of Madhya Pradesh on the basis of Expressions of Interest (EOI) submitted to the Board on *suo moto* basis. The development of City Gas Distribution network in a GA is based on, *inter alia*, the availability of natural gas through transmission pipelines in its vicinity. The

†Original notice of the question was received in Hindi.

authorized CGD entities issue PNG connections as a part of the CGD Network development in the respective GAs.

Statement

Sl.No.	Geographical Area having PNG Network under the existing CGD Network
1	2
1.	Sonipat (Haryana)
2.	Gurgaon (Haryana)
3.	Kakinada (Andhra Pradesh)
4.	Hyderabad (Andhra Pradesh)
5.	Tinsukia (Assam)
6.	Dibrugarh (Assam)
7.	Sibsagar (Assam)
8.	Golaghat (Assam)
9.	Duliajan (Assam)
10.	Moran (Assam)
11.	Nazira (Assam)
12.	Digboi (Assam)
13.	Naharkatiya (Assam)
14.	Margherita (Assam)
15.	Johrat (Assam)
16.	Ghandinagar (Gujarat)
17.	Sabarkantha (Gujarat)
18.	Mehsana (Gujarat)
19.	Nadiad (Gujarat)
20.	Halol (Gujarat)
21.	Hazira (Gujarat)
22.	Rajkot (Gujarat)
23.	Khambhat (Gujarat)
24.	Morbi (Gujarat)
25.	Valsad (Gujarat)
26.	Navsari (Gujarat)
27.	Surendernagar (Gujarat)

1	2
28.	Ahmedabad (Gujarat)
29.	Vadodara (Gujarat)
30.	Surat (Gujarat)
31.	Ankleshwar (Gujarat)
32.	Bharuch (Gujarat)
33.	Anand (Gujarat)
34.	Dewas (Madhya Pradesh)
35.	Indore including Ujjain (Madhya Pradesh)
36.	Pune (Maharashtra)
37.	Mumbai and Greater Mumbai (Maharashtra)
38.	Thane City and adjoining contiguous areas
39.	Delhi (NCT of Delhi)
40.	Kota (Rajasthan)
41.	Meerut (Uttar Pradesh)
42.	Mathura (Uttar Pradesh)
43.	Agra (Uttar Pradesh)
44.	Kanpur (Uttar Pradesh)
45.	Bareilly (Uttar Pradesh)
46.	Lucknow (Uttar Pradesh)
47.	Moradabad (Uttar Pradesh)
48.	Noida (Uttar Pradesh)
49.	Greater Noida (Uttar Pradesh)
50.	Ghaziabad (Uttar Pradesh)
51.	Agartala (Tripura)

Need for re-determining prices of natural gas

†128. SHRI RAMCHANDRA PRASAD SINGH:

SHRI SHIVANAND TIWARI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is fact that there is a need to determine the prices of natural gas afresh;

†Original notice of the question was received in Hindi.